GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 24/2015-Central Excise

New Delhi, the 30th April, 2015

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 12/2012-Central Excise, dated the 17th March, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 163(E), dated the 17th March, 2012, namely:-

In the said notification, in the Table,-

(i) Sl.No. 133 and the entries relating thereto shall be omitted;

(ii) against Sl.No. 255, -

(a) in column (3), for the words and figures “The following goods, namely:-”, the words and figures “The following goods for use in manufacture of computer falling under the heading 8471, namely:-” shall be substituted;

(b) for the entry in column (5), the entry “2” shall be substituted.

[F. No. 334/5/2015-TRU]

(Pramod Kumar)
Under Secretary to the Government of India

Note: The principal notification No. 12/2012-Central Excise, dated the 17th March, 2012, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 163(E), dated the 17th March, 2012 and last amended vide notification No. 22/2015-Central Excise, dated the 17th April, 2015, published vide number G.S.R. 303(E), dated the 17th April, 2015.